

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. : 40/TT/2018**

**Coram:**  
**Shri P.K. Pujari, Chairperson**  
**Shri A.K. Singhal, Member**  
**Shri A.S. Bakshi, Member**  
**Dr. M. K. Iyer, Member**

**Date of Order : 05.04.2018**

**In the matter of:**

Determination of transmission tariff for Asset-I: 2 Nos. 400 kV line bays at Parli (Powergrid) Switching Station (for Parli new (TBCB)- Parli (Powergrid) 400 kV D/C (quad) line under TBCB) and Asset-II: 2 Nos. 765 kV line bays at Solarpur (Powergrid) Station (for Parli new (TBCB)- Solarpur (Powergrid) 765 kV D/C line under TBCB route) from COD to 31.3.2019 under the "Powergrid works associated with Western Region Strengthening Scheme-XV" in Western Region for 2014-19 tariff block.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Madhya Pradesh Power Management Company Limited,  
Shakti Bhawan, Rampur, Jabalpur-482 008
2. Madhya Pradesh Power Transmission Company Limited,  
Shakti Bhawan, Rampur, Jabalpur-482 008
3. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,  
3/54, Press Complex, Agra-Bombay Road ,Indore-452 008



4. Maharashtra State Electricity Distribution Company Limited,  
Hongkong Bank Building, 3<sup>rd</sup> Floor, M.G. Road, Fort, Mumbai- 400001
  5. Maharashtra State Electricity Transmission Company Limited,  
Prakashganga, 6<sup>th</sup> Floor, Plot No. C-19, E-Block  
Bandra kurla Complex, bandra (East) Mumbai- 400051
  6. Gujarat Urja Vikas Nigam Ltd.,  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara-390 007.
  7. Gujarat Energy Transmission Corporation Limited  
Sardar Patel Vidyut Bhawan, Race Course Road, Vadodara- 390007
  8. Electricity Department, Government of Goa,  
Vidyut Bhawan, Panaji,  
Near Mandvi Hotel, Goa-403 001.
  9. Electricity Department,  
Administration of Daman and Diu,  
Daman-396210.
  10. Electricity Department,  
Administration of Dadra Nagar Haveli,  
U.T. Silvassa-396 230.
  11. Chhattisgarh State Electricity Board,  
P.O. Sunder Nagar, Dangania,  
Raipur Chhattisgarh-492 013
  12. Chhattisgarh State Power Transmission Company Limited  
Office of the Executive Director  
State Load Despatch Building,  
Dangania, Raipur, 492013
  13. Chhattisgarh State Power Distribution Company Limited  
P.O. Sunder Nagar, Dangania, Raipur,  
Chhattisgarh- 492013
- .....Respondents**



**For petitioner** : Shri Vivek Kumar Singh, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri A. Choudhary, PGCIL  
Shri Rakesh Prasad, PGCIL

**For respondent** : None

### **ORDER**

Power Grid Corporation of India Limited (PGCIL) has filed this petition for approval of the transmission tariff for Asset-I: 2 Nos. 400 kV line bays at Parli (Powergrid) Switching Station (for Parli new (TBCB)- Parli (Powergrid) 400 kV D/C (quad) line under TBCB) and Asset-II: 2 Nos. 765 kV line bays at Solapur (Powergrid) Station (for Parli new (TBCB)-Solapur (Powergrid) 765 kV D/C line under TBCB route) from COD to 31.3.2019 under the “Powergrid works associated with Western Region Strengthening Scheme-XV” in Western Region for 2014-19 period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The instant assets are scheduled to be put into commercial operation on 2.2.2018 as per the Investment Approval dated 2.4.2016. The petitioner has submitted that the assets are anticipated to be put into commercial operation on 31.3.2018 (as per affidavit dated 9.3.2018), after a time over-run of two months.



3. The petitioner has claimed the tariff based on anticipated expenditure incurred up to COD and additional capitalization incurred from COD to 31.3.2019 in respect of the instant assets. The capital cost claimed by the petitioner is as follows:-

Assets	Apportioned approved cost as per FR	Expenditure incurred upto anticipated COD	Additional Capital Expenditure		Total estimated cost
			2017-18	2018-19	
			Asset-I	2377.54	
Asset-II	2278.11	1365.41	290.77	212.71	1868.89
Total	4655.65	2902.01	533.19	481.49	3916.69

Thus, as against the total apportioned approved cost of ₹4655.65 lakh, the estimated completion cost is ₹3916.69 lakh. Therefore, there is no cost over-run in respect of the instant asset.

4. The petitioner has submitted that the instant bays are anticipated to be put into commercial operation alongwith the associated transmission lines, but and the instant bays have not been put into commercial operation as the associated transmission lines have not been put into commercial operation.

5. We are of the view that the COD of the instant bays should be aligned with the COD of the commercial operation of the associated transmission lines and tariff allowed in this order is recoverable from the actual COD of the instant bays or the associated transmission lines whichever is later.



6. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in PoC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

7. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 8 of this order.

8. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as under:-



A. Annual transmission charges claimed by the petitioner based on anticipated COD of 1.1.2018 are as below:-

(₹ in lakh)		
<b>Assets</b>	<b>2017-18</b>	<b>2018-19</b>
Asset-I	102.32	450.81
Asset-II	111.04	487.75

B. Annual transmission charges allowed based on revised anticipated COD of 31.3.2018 are as below:-

(₹ in lakh)		
<b>Assets</b>	<b>2017-18</b>	<b>2018-19</b>
Asset-I	0.91	360.65
Asset-II	0.99	390.20

9. The tariff allowed in this order shall be applicable from the actual COD of instant asset as observed in para 5 of the order. The billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The petitioner is directed to submit the following information on affidavit by 23.4.2018, with advance copy to the beneficiaries:-

- (a) Auditor Certificate and revised tariff forms along with Form-5 based on actual date of commissioning of the assets;



- (b) Status of Parli New (TBCB)-Solapur (Powergrid) 765 kV D/C line under TBCB route, Parli New (TBCB)-Parli (Powergrid) 400 kV D/C (Quad) line under TBCB route, 765 kV Solapur (Powergrid) Sub-station and 400 kV Parli (Powergrid) switching station;
- (c) CMD Certificate, clearly specifying the dated of COD, as required under Grid Code for the assets covered in the instant petition;
- (d) RLDC charging certificate for Assets I and II based on actual COD;
- (e) CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity supply) Regulations, 2010 for the assets covered in the instant petition;
- (f) The detailed reasons for time over-run in case of the instant assets and chronology of the time over-run along with documentary evidence in the following format, alongwith any additional information:-

Srl. No.	Activity	Envisaged		Actual	
		Starting date	Date of completion	Starting date	Date of completion
1.	LOA				
2.	Forest clearance				
3.	RoW issues				
4.	Material supply				
5.	Foundation				
6.	Tower erection				
7.	Stringing				
8.	Transmission line				
9.	Sub-station works				

11. The respondents are directed to file their reply by 11.5.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 21.5.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.



12. The petition shall be listed for final hearing on 7.6.2018.

sd/-

**(Dr. M.K. Iyer)**  
**Member**

sd/-

**(A.S. Bakshi)**  
**Member**

sd/-

**(A.K. Singhal)**  
**Member**

sd/-

**(P.K. Pujari)**  
**Chairperson**

